COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

SEVENTEENTH REPORT

(Presented on 16.12.2015)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventeenth Report.

- 2. The Committee met on 14 December, 2015 for
 - I. Examination of five Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following five Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2015 (<u>Substitution of new article for article 21A</u>) by Shri Jayadev Galla, M.P.

The Bill seeks to amend the Constitution with a view to provide-

- (i) free and compulsory education to all children upto the age of sixteen years;
- (ii) nutrient meal and /or nutrient supplements to every child in need to ensure proper development of the child's mental and physical capabilities till he gets admission into a school; and
- (iii) that every school shall be responsible to provide nutritious meal and/or nutrient supplements to every child in need after he got admission in school.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2015 (<u>Substitution of new</u> article for article 130) by Shri Nishikant Dubey, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Supreme Court shall sit in Delhi and Ranchi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2015 (<u>Substitution of new article for article 130</u>) by Shri Vinod Kumar Boianapalli, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Supreme Court shall sit in Delhi and if necessity arises, constitute permanent Bench or Benches at such other place or places, as the President of India may, with consultation of the Chief Justice of India, appoint so as to facilitate early disposal of cases.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2015 (<u>Amendment of articles</u> 341 and 342) by Shri Nishikant Dubey, M.P.

The Bill seeks to amend the Constitution with a view to provide that the President may, by public notification, specify the Scheduled Castes and the Scheduled Tribes which shall be deemed to be the Scheduled Castes and the Scheduled Tribes in relation to the whole of the territory of India. At present, the Scheduled Castes and the Scheduled Tribes have been specified on State basis.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2015 (<u>Insertion of new article 77A, etc.</u>) by Shri A.P. Jithender Reddy, M.P.

The Bill seeks to amend the Constitution with a view to provide that-

- (i) during the period commencing from the date of dissolution of the House of the People or State Assembly till the constitution of a new House or State Assembly, the Government shall not, except for the purpose of carrying out administration, possess the authority to-
 - (a) initiate or announce any new policy;
 - (b) initiate or announce any new scheme or project;
 - (c) provide grants, allowances, loans and salary increases out of discretionary funds; and
 - (d) hold official functions.
- (ii) where the House of the People or Legislative Assembly of a State, as the case may be, is dissolved at any time earlier than six months prior to the date of expiration of its term, the subsequent newly constituted House of the People or the Legislative Assembly of a State shall operate only for the period remaining in the erstwhile House of the People or the Legislative Assembly of a State, as the case may be, that had been dissolved, and the expiration of this remaining period shall operate as the dissolution of the newly constituted House of the People or Legislative Assembly of a State. However, this provision will not apply if the House of the People or the Legislative Assembly of a State is dissolved as a result of losing the confidence of the majority of members of the House of the People or Legislative Assembly of a State, as the case may be.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of thirty Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that twenty-nine Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining one Bill shown in Appendix–II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

6. The Committee recommend that -

- (i) Sarvashri Jayadev Galla, Nishikant Dubey, Vinod Kumar Boinapalli and A.P. Jithender Reddy, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (5) of paragraph 3 above; and
- (ii) the classification and allocation of time to thirty Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

DR. M. THAMBI DURAI

Chairperson, Committee on Private Members' Bills and Resolutions.

14 December, 2015

23 Agrahayana, 1937 (Saka)

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Categor	•	Time recommended
1	2	3		4	5
1.	The Supreme Court of India (Establishment of a Permanent Bench at Jabalpur) Bill, 2015 by Shri Rakesh Singh, M.P.	161 of	2015	A	2 hours
2.	The State of Telangana (Special Category Status and Financial Assistance) Bill, 2015 by Shri Vinod Kumar Boianapalli, M.P.	247 o	f 2015	A	2 hours
3.	The Unwed Tribal Women (Protection and Welfare) Bill, 2015 by Shri Mullappally Ramachandran, M.P.		2015	A	2 hours
4.	The Constitution (Amendment) Bill, 2015 (Amendment of articles 275A and 371K) by Dr. Bhola Singh, M.P.	189 of	2015	A	2 hours
5.	The Constitution (Amendment) Bill, 2015 (Insertion of new article 31) by Dr. Bhola Singh, M.P.		2015	A	2 hours
6.	The Air (Prevention and Control of Pollution) Amendment Bill, 2015 (Insertion of new section 17A) by Shri Feroze Varun Gandhi, M.P.		2015	A	2 hours
7.	The Disaster Management (Amendment) Bill, 2015 (Amendment of section 4, etc.) by Shri Feroze Varun Gandhi, M.P.	214 of	2015	A	2 hours

1	2	3	4	5
8.	The Constitution (Amendment) Bill, 2015 (Substitution of new article for article 340) by Shri Rajeev Satav, M.P.	218 of 2015	A	2 hours
9.	The Sixth Schedule to the Constitution (Amendment) Bill, 2015 (<u>Amendment of Sixth Schedule</u>) by Shri Vincent H. Pala, M.P.	197 of 2015	A	2 hours
10.	The Constitution (Amendment) Bill, 2015 (Amendment of the Seventh Schedule) by Shri Gajendra Singh Shekhawat, M.P.	177 of 2015	A	2 hours
11.	The Gazetted Officers of the Central Government (Compulsory National Disaster Response Training) Bill, 2015 by Shri Gajendra Singh Shekhawat, M.P.	205 of 2015	A	2 hours
12.	The Prohibition of Racial Discrimination Bill, 2015 by Shri Mullappally Ramachandran, M.P.	231 of 2015	A	2 hours
13.	The Witnesses (Protection of Identity) Bill, 2015 by Shri Rabindra Kumar Jena, M.P.	250 of 2015	A	2 hours
14.	The National Road Transport Safety and Miscellaneous Provisions Bill, 2015 by Shri Rabindra Kumar Jena, M.P.	248 of 2015	A	2 hours

1	2	3	4	5
15.	The Cancer Patients (Free Medical Treatment) Bill, 2015 by Shri P. Karunakaran, M.P.	232 of 2015	A	2 hours
16.	The Special Financial Assistance to the National Capital Territory of Delhi Bill, 2015 by Shri Maheish Girri, M.P.	233 of 2015	A	2 hours
17.	The Poor and Destitute Agricultural Workers (Welfare) Bill, 2015 by Shri Janardan Singh 'Sigriwal', M.P.	235 of 2015	A	2 hours
18.	The Widows (Protection and Maintenance) Bill, 2015 by Shri Janardan Singh 'Sigriwal', M.P.	236 of 2015	A	2 hours
19.	The Minimum Wages (Amendment) Bill, 2015 (Amendment of section 3, etc.) by Shri E.T. Mohammed Basheer, M.P.	240 of 2015	A	2 hours
20.	The Aligarh Muslim University (Amendment) Bill, 2015 (Amendment of section 12) by Shri E.T. Mohammed Basheer, M.P.	241 of 2015	A	2 hours
21.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2015 (<u>Amendment of paragraph 3</u>) by Shri E.T. Mohammed Basheer, M.P.	242 of 2015	A	2 hours
22.	The Constitution (Amendment) Bill, 2015 (Amendment of articles 15 and 16) by Shri E.T. Mohammed Basheer, M.P.	243 of 2015	A	2 hours

1	2	3	4	5
23.	The Constitution (Amendment) Bill, 2015 (Amendment of article 51A) by Shrimati Jayshreeben K. Patel, M.P.	244 of 2015	A	2 hours
24.	The Constitution (Amendment) Bill, 2015 (Insertion of new articles 16A and 29A) by Shrimati Jayshreeben K. Patel, M.P.	245 of 2015	A	2 hours
25.	The Supreme Court of India (Establishment of a Permanent Bench at Ahmedabad) Bill, 2015 by Shrimati Jayshreeben K. Patel, M.P.	246 of 2015	A	2 hours
26.	The Waste Segregation and Collection Bill, 2015 by Shrimati Supriya Sule, M.P.	213 of 2015	A	2 hours
27.	The Environment (Protection) Amendment Bill, 2015 (Insertion of new Chapter IIIA) by Shrimati Supriya Sule, M.P.	206 of 2015	A	2 hours
28.	The Compulsory Teaching of Financial Education in Educational Institutions Bill, 2015 by Shrimati Supriya Sule, M.P.	200 of 2015	A	2 hours
29.	The Mental Health (Amendment) Bill, 2015 (Insertion of new Chapter IIIA) by Shrimati Supriya Sule, M.P.	211 of 2015	A	2 hours

APPENDIX-II

(See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
The Constitution (Amendment) Bill, 2015 (Amendment of article 58,etc.) by Dr. Bhola Singh, M.P.	167 of 2015	В	2 hours